SHRI B. N. DATAR: So far as the main question of merits is concerned, there are some points that require some consideration. There are others which raise some difficulties. That is the reason why the Government have to take into account all the points and then come to an equitable decision.

SHRI M. P. BHARGAVA: May I know whether the Government have considered these cases as cases where justice is required and that is the reason why they have decided to refer it to the U.P.S.C. and is it a fact that the case has been referred to the U.P.S.C?

SHRI LAL BAHADUR: Of course, my colleague has given a detailed answer I merely wanted to add that nine cases were referred to the Union Public Service Commission. As Mr. Bhargava just now said, it is correct that these cases were referred to the Union Public Service Commission. "We have very recently received the recommendations of the Union Public Service Commission and the rest of the cases will be considered along with the recommendations which have come to us from the Union Public Service Commission about the nine officers. I hope the' House will be good enough to wait; it may be possible to arrive at a decision soon.

SHRI B. D. KHOBARAGADE: It has been requested by them that they might be appointed to Class I Service on the ground that some candidates who had secured lesser marks than them were appointed to Class I Service. I wanted t'o know from the hon. Minister the considerations on which those who had secured more marks were not promoted but those with lesser marks were promoted.

SHRI B. N. DATAR: May I make the whole position clear? There arc two categories of cases before us S'ome persons appeared under ag< concessions of three years. Normallj they were bound by the restriction in regard to age limits. There wen tner persons who did not require he advantage of age concessio n lecause they were within the age imits prescribed by the Union Public Service Commission. Now, these two :ases have t'o be considered separate-y. So far as the first category is :oncerned, there' are 30 candidates vhose cases will have to be consilered. So far as the latter category, lameiy, those who are within the age limits, is concerned, there are nine ?ases and their cases will also have :o be considered separately. In all these cases the only point that requires very serious consideration frtom us is as to whether we can take these officers who according to this were qualified between 1950 and 1959. That means, application will have to be retrospective given. That is the reason why the matter is being considered very carefully.

to Questions

## DEPORTATION OF PAKISTANI NATIONALS FROM TRIPURA

## /SHRI SITARAM JAIPURIA: \ SHRI A. D. MANIJ

Will the Minister of HOME AFFAIRS be pleased to state:

whether as a result of the (a) Commissioner's Pakistan High representations, Government have decided to discontinue further depor tation of Pakistani nationals from Tripura;

(b) whether the Government is satisfied that the suspension of further deportation will not adversely affect the economy and law and order situation in Tripura; and

(c) whether there have been further deportations since the meeting of the Pakistan High Commissioner with the Prime Minister and if so, how many?

THE MINISTER OF STATE IN THB MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) The eviction of

JThe question, was actually asked on the floor of the House by Shri A. D. Mani.

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Pakistani inflltrants from Tripura has been suspended for the time being on human considerations and to reduce tension in the border areas. This was done before the Pakistan High Commissioner had made representations in the matter.

oral Answers

(b) Since the infiltration is not a recent occurrence the fears of the hon. Member are not justified.

(c) No.

SHRI A. D. MANI: Would the Government give some idea of the nature of the representation made by the Pakistan High Commissioner? What exactly were the reasons which he advanced in his representation?

SHRI B. N. DATAR: The representation was that they were not illegal inflltrants at all, that they were Indian citizens and that they were being pushed out.

SHRI A. D. MANI: If that was the representation of the Pakistan High Commissioner, how can the Government admit the representation? He was not there to defend Indian nationals and what was the answer given by Government to the representation made by the Pakistan High Commissioner?

SHRI B. N. DATAR: The Government informed the Pakistan High Commissioner that these cases have been looked into on merits but the point for suspending the operations of the ordinary rule about expulsion was because the number was fairly large and it would not be proper to just expel them almost immediately. That is the reason why the decision was taken to suspend the operations.

SHRI B. D. KHOBARAGADE: May I know what were the human considerations which were mentioned by the Pakistan High Commissioner in his memorandum? Whether the Government have investigated into all these cases and whether any assurance has been given by the Pakistan High Commissioner that there will be no further infiltration into Indian territory?

SHRI LAL BAHADUR: The human considerations-it was for us to assess and understand. The Pakistan High Commissioner did not press his point on the ground of human considerations. As I said before also, we received a number of representations and complaints from Indian citizens living in Tripura-Muslimswho wrote to us that those people who had been evicted should not have been evicted; they should have been given further notice and they should have been heard further and then action taken. They said that in certain cases injustice was being done and, secondly, they also said that they were being evicted so suddenly that they were finding it difficult to arrange for their luggage, etc. These were the various considerations which had to be taken into consideration and, we, therefore, felt that we should give notice and give more time to these people. As I said we do not want to stop but adequate notice should be given and every case sho

uld be properly looked into and looked into at a higher level. We cannot leave 't merely to the subordinate authorities in the district. These are the points.

SHRI FARIDUL HAQ ANSARI: The hon. Minister has just said that complaints have been received that Indian citizens have been harassed. May I know whether the Government of India has made thorough enquiries about these cases?

SHRI LAL BAHADUR: We are making enquiries and we have had discussions with the officers in Tripura. We sent one of our officers also to Tripura from here and recently had a talk with the Chief Commissioner himself and I am quite sure that proper enquiries will be made and necessary precautions taken in future before eviction is actually started. MR. CHAIRMAN: The question hour is over.

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## WRITTEN ANSWERS TO OUESTIONS

# **INCOME-TAX ARREARS**

◆295. SHRIMATI DEVAKI (GOPIDAS): Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Income-tax arrears have been written off recently;

(b) if so; what is the total amount so written off; and

(c) what are the circumstances under which this amount was written off?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI TARKESHWARI SINHA) : (a) Demands which have proved to be irrecoverable are written off from year to year.

(b) The total amount written off during 1960-61—the latest year, for which figures are available—was Rs. 3.66 crore.

(c) The main reasons for writing off the above amount were : —

- (i) death of assessees without leaving behind any assets;
- (ii) departure of assessees from this country at the time <sup>0</sup>, partition.
- (iii) insolvency of assessees.
- (iv) liquidation of companies.

## NATIONAL LABORATORY IN KERALA

\*296. SHRIMATI DEVAKI (GOPIDAS) : Will the Minister of SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS be pleased to state:

(a) whether there is any proposal under Government's consideration to start a National Laboratory in Kerala;

(b) if so, what will be the nature of the work to be done there; and

(c) where the laboratory will be located?

THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (SHRI HUMAYUN KABIR): (a) The matter is under consideration of the Council of Scientific and Industrial Research.

(b) and (c) Do not arise.

## LEGISLATION TO DEFINE THE FUNCTIONS, ETC., OF COMPTROLLER AND AUDITOR GENERAL OF INDIA

\*297. SHRI R. S. KHANDEKAR: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to introduce in Parliament some legislation defining the functions, powers, duties, etc., of the Comptroller and Auditor General of India; and

(b) if so, by when such legislation is likely to come up before Parliament?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT): (a) Yes, Sir.

(b) The Bill is expected to be introduced in the next session of Parliament.

#### CIRCUS TROUPE TO U.S.S.R.

\*298. SHRIMATI DEVAKI (GOPIDAS) : Will the Minister of SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS be pleased to state:

(a) whether there is any proposal under Government's consideration to send a circus troupe from India to the Union of Soviet Socialist Republics;

(b) if so, when the troupe is expected to be sent; and

(c) whether the tour of the circus troupe is being sponsored by Government or bv private agencies?